

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Appeal No. 37/2025

In the matter of:

Ashok Kumar

Appellant

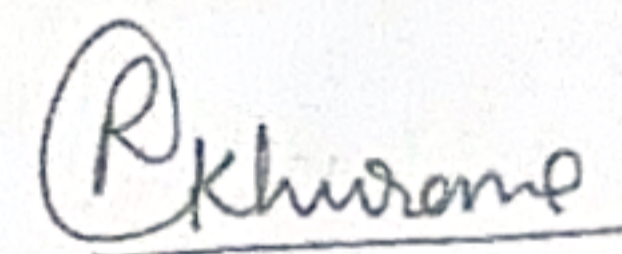
Versus

State of Haryana & Ors.

Respondent(s)

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Counsel for Respondent No.3
Haryana State Pollution Control Board

Dated: 06.04.2026
Place: Gurugram

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**Additional Affidavit of the Regional Officer, Haryana
State Pollution Control Board, Gurugram Region
(North)**

MOST RESPECTFULLY SHOWETH:

I, Akansha Tanwar, Regional Officer, Haryana State Pollution Control Board, Gurugram Region (North) aged about 36 years do hereby solemnly affirm and declare as under:-

1. That the present affidavit is being filed in order to clarify the correct fact w.r.t imposition of Environment Compensation as mentioned in para no.4 of order dated 23.02.2026 passed by this Hon'ble Tribunal, whereby this Hon'ble Tribunal directed the HSPCB to place on record the order by which Environmental Compensation of Rs. 10,00,000/- was imposed.
2. That it is respectfully submitted that short reply dated 18.12.2025 of answering respondent clearly states in para no.2 that after submission of the inspection report dated 03.01.2025 to SEIAA, Haryana, the authority reviewed the report regarding the complaint of construction before Environmental Clearance and saw the visuals of the project site. The authority took the note of violation and decided to impose penalty of Rs.10.00 Lakh.

It is most respectfully submitted that the term 'authority' means 'SEIAA (State Environment Impact Assessment Authority)'. This decision was taken by the authority in its 195th meeting, minutes of which already annexed with appellant with appeal as Annexure A-10 (Pg 154-166). The

additional condition as mentioned at Page No.166 of appeal is reproduced below:

"4. The Project proponent hereby directed to deposit within a month the amount of Rs. 10,00,000/- towards Penalty in the separate accounts maintained by Haryana State Pollution Control Board, in accordance with the directions issued by MOEF & CC, GOI vide Office Memorandum No. F. No. 1A3-22/30/2022-LA. III (182415) dated 28.07.2022."

3. That In view of the above, it is clear that decision of imposition of penalty of Rs.10 Lakhs was taken was SEIAA, in its 195th meeting, minutes of which is already on record as explained above.

In view of the above stated facts and circumstances mentioned herein above, it is prayed to take on record the present additional affidavit. It is undertaken to comply with the directions passed by this Hon'ble Tribunal.



Deponent

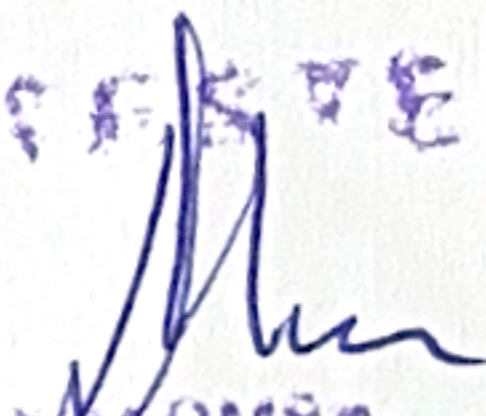
Verification:

Verified at Gurugram on 6th day of April, 2026 that contents of the Para No. 1 to 3 are true and correct to the best of my knowledge as per information derived from the official record. Nothing material has been concealed therein.



Deponent

ACCEPTED



Advocate & Notary
Gurugram Haryana